

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 265/MP/2022 along with IA No.63/2023

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes.

Petitioner : Arunachal Pradesh Power Corp. Pvt. Ltd. (APPCPL)

Respondents : Saranyu Power Trading Private Limited (SPTPL) and Ors.

Petition No. 94/MP/2023

Subject : Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondents as per Banking Agreements executed between the Petitioner and the Respondents and seeking revocation of the inter-State trading license granted to Respondent No.1.

Petitioner : Kreate Energy (I) Private Limited (KEIPL)

Respondents : Saranyu Power Trading Private Limited (SPTPL) and Ors.

Date of Hearing : **23.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, APPCPL
Ms. Ritu Apurva, Advocate, APPCPL
Ms. Pragya Pushkar, Advocate, APPCPL
Shri Ajitesh Garg, Advocate, KEIPL
Shri Arijit Maitra, Advocate, IPCL
Shri Aditya Singh, Advocate, HPPC
Shri Sayan Ghosh, Advocate, SPTPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner/KEIPL in Petition No. 94/MP/2023 sought an adjournment on the ground of the unavailability of arguing counsel.

2. The learned counsel for the Petitioner/APPCPL in Petition No.265/MP/2022, submitted that a Review Petition against the APTEL's judgment dated 25.2.2026 in Appeal Nos. 348 of 2025 and Ors., interpreting the Commission's referral powers (referring dispute to arbitration), is presently pending and scheduled for hearing on 9.7.2026. Accordingly, the learned counsel requested that the matters be adjourned by four weeks.



3. The learned counsel for the Respondent/IPCL submitted that, subsequent to the last hearing, IPCL has been admitted to the corporate insolvency resolution process *vide* NCLT, Hyderabad's order dated 15.5.2026, and an Interim Resolution Professional (IRP) has also been appointed therein. Accordingly, a fresh Vakalatnama needs to be filed on behalf of the IRP. The learned counsel also pointed out that by the said order, a moratorium has also been imposed, prohibiting the institution of suits or continuation of pending suits or proceedings against IPCL.

4. Considering the above, the Commission directed the IRP, Respondent/IPCL, to file a fresh Vakalatnama, along with an affidavit placing on record the subsequent developments and the additional submissions, if any, within three weeks. The Petitioner and the other Respondents may also file their responses thereon, if any, within two weeks thereafter.

5. The Petitions will be listed for hearing on **4.8.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)